NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 214/2016 RT NO. 73/CHD/PB/2017

Date: 06.03.2017

Coram:

Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial).

Hon'ble Deepa Krishan, Member (Technical).

M/s. Tata Capital Financial Services Ltd.

...Petitioner.

Versus

M/s. Muskaan Power Infrastructure Limited.

...Respondent

Present: - Mr. A.V.S. Barsat, Advocate for petitioner.

ORDER

R.P. Nagrath, J., Member (Judicial) (Oral):

The learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file a fresh one on the same cause of action in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and the latest dispensation or other appropriate remedy, if so advised.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

March 06, 2017